

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.571/94

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Monday this the 25th day of April, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R.Bhargavan Pillai, Clerk,
Office of the Bridge Inspector,
Southern Railway, Palakkad.

.. Applicant

(By Advocate Mr.P.Santhoshkumar)

vs.

1. Union of India represented by the General Manager, Southern Railway, Madras.
2. Senior Divisional Railway Manager, Southern Railway, Palakkad.
3. Divisional Personnel Officer, Southern Railway, Palakkad.
4. Bridge Inspector, Southern Railway, Palakkad.
5. P.Gangadharan, Revetter, Office of the Bridge Inspector, Southern Railway, Palakkad. .. Respondents

(By Advocate Mrs.Geetha rep. Shri K.V.Sachidanandan)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant challenges Annexure.A6 order cancelling allotment of quarters to him, as also Annexure.A9 directing eviction. We granted an opportunity to Standing Counsel to ascertain whether there was any notice preceding Annexure.A6. She could not place before us any such notice.

2. Even assuming that an order is legal, principles of natural justice contemplates a notice prior to an order detrimental to an

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official being passed. This is a basic requirement of natural justice. Apparently this has not been done. We therefore quash Annexures A6 and A9. The respondents will be free, if there are valid grounds, to issue a show cause notice proposing eviction, hear applicant, consider the cause shown by him and pass appropriate orders.

3. Application is allowed to the extent as above. No costs.

Dated the 25th April, 1994.

P. Venkatakrishnan

Chettur Sankaran Nair

P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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